

(Open court)

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 27th day of April, 2004.

Original Application No. 1275 of 1998.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

Mohd. Ismail, S/o Sri Noor Mohammad.

Compressor Attendant Pump. Military Farm, Agra.

.....Applicant

Counsel for the applicant :- Sri V.P. Shukla

V E R S U S

1. Union of India through the Dy. Director General,
Military Farm, Army Headquarters, QMG Branch,
R.K. Puram, New Delhi.
2. Director of Military Farms,
Head Quarters Central Command, Lucknow.
3. Officer-in-Charg, Military Farms Records,
Delhi Cantt. Delhi.

.....Respondents

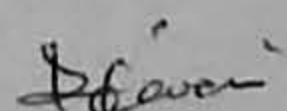
Counsel for the respondents :- Sri S. Chaturvedi

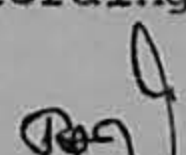
O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

List has been revised. None appears for the parties. We have perused the pleadings and the documents available on record.

2. By the impugned order dated 07.07.1998 the applicant was transferred from Military Farm, Agra to Military Farm, Deemapur for permanent duty. Alongwith the applicant one Sri A.K. Sharma was transferred from Military Farm, Agra to Military Farm, Bareilly. The service books were also forwarded to the relevant authority. The other impugned order dated 28.09.1998 is movement order-cum-casualty report. In the facts and circumstances, by efflux of time, the O.A has become infructuous and is dismissed accordingly.


Member- A.


Vice-Chairman.